

It has stated in the President's address that a comprehensive measure is to be brought before Parliament to amend the Constitution. This will take into account aspects of judicial administration contained in the 42nd Amendment. Policies regarding judicial reforms will be worked out in the light of that comprehensive measure.

Electrical Reforms

*231 SHRI CHITTA BASU Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government have any proposal for introducing electoral reforms, and

(b) if so the salient features of the proposal?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b) The matter is being examined.

Restructuring of Indian oil Companies

*232 SHRI K. LAKKAPPA Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state

(a) whether his Ministry is taking any steps for restructuring of the eight Indian companies in the field of refining and distribution of petroleum products, and

(b) if so the main features thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA)

(a) Yes, Sir

(b) For the present a three company set up has been proposed with the three major oil companies as follows

- 1 Indian Oil Corporation Limited
- 2 Bharat Refineries Limited

3 Hindustan Petroleum Corporation Limited

The recently acquired Callex Oil Refining (India) Limited is proposed to be merged with Hindustan Petroleum Corporation Limited, and the Assam Oil Company Limited after its takeover, is proposed to be merged with Bharat Refineries Limited. The Madras Refineries Limited and the Cochin Refineries Limited would continue as separate refining companies and the marketing of their products through the Indian Oil Corporation will continue as at present. The marketing of petroleum products through the Indo-Burma Petroleum Company Limited would also continue for the present.

News regarding Million Dollar Pay-offs for Cochin Refinery

*233 SHRI MUKHTIAR SINGH MALIK

SHRI HARI VISHNU KAMATH

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state

(a) whether Government are aware of the press reports to the 'Indian Express' dated the 10th May, 1977 wherein it has been stated: 'Revelations before a grand jury in the United States last September and earlier disclosures pressed for by the U.S. Securities Exchange Commission have brought to the light the possibilities of million dollar pay-offs to Indian nationals in connection with the negotiation and construction of the Cochin Refinery in the Sixties.'

(b) whether this matter has also been criticised by the Estimates Committee of Lok Sabha sometime earlier in its report, and

(c) whether Government have since inquired into the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) (a) to (c). Yes Sir. The Federal Grand Jury in